(2020) 07 SEBI CK 0008

In the Securities Appellate Tribunal Mumbai

Case No : Appeal (L) No. 221 Of 2020

Vishal Vijay Shah APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 29-07-2020

Acts Referred:

Citation : (2020) 07 SEBI CK 0008

Hon'ble Judges : Tarun Agarwala, Presiding Officer;Dr. C. K. G. Nair, Member;M. T. Joshi, J

Bench : Full Bench

Advocate : Nirman Sharma, Vikas Bengani,, Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. We have heard Shri Nirman Sharma, the learned counsel for the appellant and Shri Anubhav Ghosh, the learned counsel for the respondent through

video conference. Four weeks time is allowed to the respondent to file a reply. Three weeks thereafter to the appellant to file a rejoinder. The matter

would be listed for admission and for final disposal on October 6, 2020. Since the trading of the appellant has been suspended by another order of

SEBI, the question of granting an interim order does not arise at this stage.

2. We also direct all the parties to approach the Registrar of this Tribunal 48 hours before the date fixed in order to find out as to whether the present

appeal would heard through video conference or through physical hearing depending on the prevailing situation.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.

